

Minutes of the Meeting of the Commission held on 24.1.2006
in the chamber of CIC

Present:

1. **Shri Wajahat Habibullah, CIC in chair**
2. **Smt. Padma Balasubramanian, IC**
3. **Dr.O.P. Kejariwal, IC**
4. **Prof. M.M. Ansari, IC**

Joint Secretary & Registrar assisted the Commission.

The Commission approved the minutes of the meeting held on 18.1.2006 with modification in para which will read as follows:

The Commission directed that subject to overall supervision of the CIC, the entire staff (including PPS/PS) of the Commission would work under the directions and control of the Joint Secretary who would be responsible for maintaining discipline in the office. They directed that the personal staff of the Information Commissioners would, for administrative purposes be under the administrative control of the Joint Secretary who would be kept informed in case they availed of leave for which with permission of the Commissioners so that suitable alternative arrangements may be made if required in this regard.

The draft minutes may be corrected to include Prof. M.M. Ansari, IC who attend the meeting.

2. The Commission approved the request of the Joint Secretary that two weeks time may be given to the Secretariat of the Commission for submitting Action Taken Report of the Weekly Meeting.

The Chief Information Commissioner briefed the Commission that he had approved hiring of office space for the Commission in the August Kranti Bhavan. Chairman, HUDCO had been requested to convey to the Commission detailed 'Terms and Conditions' for providing office accommodation on lease. Ministry of Personnel would be requested to take further steps in assisting the Commission for taking possession of the relevant portion of the 2nd floor in the August Kranti Bhavan from HUDCO.

3. The Commission decided that the final ruling of the Commission would be addressed as “Decision of the Commission” and not as an “Order”, which has been the practice. This is further in accordance with provisions of the Section 19(9) of the Right to Information Act.

4. The Commission discussed the newspaper reports that had misinterpreted and incorrectly reported the Commission’s Order No.CIC/C/1/2006 dated 16.1.2006 on a complaint filed by Ms Bhaduri. Since this had a potential of causing confusion among general public, the Commission decided to treat the newspaper reports of Mr. Alope Tikko in Hindustan Times and Mr. Manoj Mitta in Times of India as complaints and directed to call all parties for a hearing before entire Commission.
